

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 912/MP/2025

Subject : Petition under section 79(1)(f) of the Electricity Act, 2003 seeks adjudication of the dispute regarding unilateral imposition and recovery of penalty from the monthly bill of the Petitioner by the Respondents, for an alleged short supply of power under the Power Purchase Agreement dated 26.02.2014.

Petitioner : JSW Mahanadi Power Company Ltd.

Respondent(s) : UPPCL and 4 others

Date of hearing : **16.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aman Anand, Advocate, JSWMPCL
Shri Aman Dixit, Advocate, JSWMPCL
Ms. Natasha Debroy, Advocate, JSWMPCL
Ms. Srishti Gupta, Advocate, JSWMPCL
Ms. Puja Priyadarshini, Advocate, UPPCL
Shri Deeptanshu Chandak, Advocate, UPPCL

Record of Proceedings

The matter was called out for a hearing through virtual mode.

2. During the hearing, learned counsel for the Petitioner sought liberty to file a written note of submissions and its response to the additional information filed by the Respondent, UPPCL, vide affidavit dated 13.5.2026.
3. The Commission, after hearing the parties, directed as follows:
 - (a) Parties to file the written note of submissions, on or before **30.6.2026**, after serving a copy to the other.
 - (b) The Petitioner is permitted to file its response to the additional information submitted by the Respondent by **10.7.2026**, after serving a copy to the Respondents.
4. The Petition shall be listed for hearing on **23.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

